NOTIFICATION

G.S.R. 382 (E).-In exercise of the powers conferred by sub-section (2) of section 1 of the Air (Prevention & Control of Pollution) Amendment Act, 1987 (47 of 1987), the Central Government hereby appoints the 1st day of April, 1988 as the date on which all the provisions of the said Act excepting the provisions contained in clauses (ii) and (iv) of section 2, section 3, clause (i) of section 4 and section 15 shall come into force in the whole of India.

No. Q 16012/2/85-PL

(T.N. SESHAN)

Secretary to the Government of India

Source: The Gazette of India Part II, Section 3, Sub-section (i) Extraordinary